

HIGH COURT OF UTTARAKHAND, NAINITAL
UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION
DIRECT RECRUITMENT (FROM BAR) – 2024

ADVERTISEMENT

1. Applications are invited from the eligible practicing Advocates for filling-up 03 (Three) vacant post(s) of **ADDITIONAL DISTRICT AND SESSIONS JUDGE**, by direct recruitment, in the Uttarakhand Higher Judicial Service, in the pay scale of J-5 i.e. ₹ 144840-194660 in accordance with the provisions of Uttarakhand Higher Judicial Service Rules, 2004 (as amended from time to time).

2. **The existing vacancy (category-wise)** is as under: -

No. of Vacant Posts	Category	
	Vertical Reservation	Horizontal Reservation
01	General	Uttarakhand Female
01	Economically Weaker Section (E.W.S.)	Unreserved
01	Scheduled Caste (S.C.)	Unreserved

3. **Note:-**

- (i) The reservation for the post of General (UF), E.W.S. & S.C. shall be applicable only for the permanent residents of the State of Uttarakhand.
- (ii) For claiming reservation in General (UF) category, an applicant has to furnish her domicile/ permanent resident certificate duly issued by the competent authority of the Government of Uttarakhand.
- (iii) For claiming reservation in EWS category, an applicant has to furnish certificates, confirming his/her category duly issued by the competent authority of the Government of Uttarakhand as provisioned in G.O. No. 123/XXX(2)/2019-30(1)/2019 dated 29.04.2019.
Applicants are advised to claim reservation under EWS category after ascertaining that they are covered under the said category in accordance with the Notification No. 64/XXXVI(3)/2019/19(1)/2019 dated 07.03.2019 issued by the Government of Uttarakhand.
- (iv) For claiming reservation in S.C. category, an applicant has to furnish certificate confirming his/her category and domicile/ permanent resident certificate duly issued by the competent authority of the Government of Uttarakhand.

4. **Age of Applicant:**

Applicants to the direct recruitment must have attained the age of 35 years and must not have attained the age of 45 years, on the 1st day of January 2024. In other words, applicants should have been born on or after 02.01.1979 and not later than 01.01.1989.

Relaxation of 5 years in maximum age limit will be admissible for S.C. category in accordance with G.O. No. 1399/XXX(2)/2005 dated 21.05.2005.

5. **Eligibility/ Qualifications for the Applicants: -**

[A] No person shall be eligible for appointment to the post of Additional District & Sessions Judge in Uttarakhand Higher Judicial Service by direct recruitment from Bar, unless:-

(i) He/ She is a Citizen of India.

(ii) He/ She has practiced as an Advocate for not less than seven years ***continuous standing** at bar, as on the first day of January 2024. *(Certificate of competent authority is required.)*

(iii) Prosecuting Officers/ Assistant Prosecuting Officers are also treated to be an Advocate and are eligible as per the Judgments passed by Hon'ble Supreme Court in "Civil Appeal No. 561 of 2013; Deepak Aggarwal Vs. Keshav Kaushik & Others".

Note: *'No Objection Certificate issued by the Competent Authority has to be produced at the time of Interview/ Viva-voce by such Prosecuting Officers/ Assistant Prosecuting Officers'.*

* In "Civil Appeal No. 1698 of 2020; Dheeraj Mor Vs. Hon'ble High Court of Delhi" Hon'ble the Supreme Court observed that an advocate/ pleader should be in practice in the immediate past for 7 years and must be in practice while applying on the cut-off date mentioned in the advertisement and should be in practice as an advocate on the date of appointment i.e. the advocate has to be continuing in practice for not less than 7 years as on the cut-off date and at the time of appointment to the post. *(Practice during different time periods along with breaks shall not be considered as fulfilling the eligibility condition as mentioned in sub-clause (ii) of clause 5. above)*

[B] The Character of the applicant must be such as to render him/her suitable in the opinion of the Hon'ble the Governor of Uttarakhand, in all respects for appointment to the service. The applicants must enclose a certificate of Experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before Hon'ble the Supreme Court/ any Hon'ble High Court, he/she must enclose the certificate of experience and character issued by the Registrar (competent authority) of the said court along with the application form. The certificate, in original, must disclose the entire experience claimed, clearly mentioning the duration of continuous practice (i.e. date, month & year). The certificate having a confusing period of standing or if original certificate issued by the competent authority is not submitted, such application forms will be summarily rejected. The period of standing as an Advocate shall be counted on continuous basis only.

[C] The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. **The question papers shall be Bilingual i.e. English and Hindi Language but the candidates shall have a choice to answer either in Hindi or English.**

- [D] Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
- [E] No applicant shall be eligible for recruitment, unless he/ she is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The selected candidate(s) will have to undergo the prescribed Medical Tests and Character Verifications, as applicable to Gazetted Government Servants of State of Uttarakhand.

6. **Examination Fees:-**

Category	Examination Fees
General (Uttarakhand Female)	Rs. 1000/-
Economically Weaker Section (E.W.S.) Scheduled Caste (S.C.)	Rs. 750/-

The aforementioned fees shall be payable in favor of 'Registrar General, High Court of Uttarakhand, Nainital' by way of account payee Demand Draft/ Banker's Cheque of any Bank payable at Nainital. Applications without the prescribed fee would not be considered.

Fee once paid shall not be refunded, in any case.

7. **Documents to be attached with the Application:-**

- [A] Applications will be entertained only on prescribed proforma (Annexure-I) given with this advertisement, which can also be downloaded from the official website of Hon'ble the High Court of Uttarakhand, Nainital i.e. www.highcourtofuttarakhand.gov.in, from 'Results/ Recruitments' Section.
- [B] The account payee Demand Draft/ Banker's Cheque of requisite fees, as described in Clause 6 of the Advertisement.
- [C] Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamp of ₹26/- affixed on each envelope.
- [D] Self-attested copies of certificates of academic qualifications/ testimonials.
- [E] Self-attested copies of Domicile (Permanent Resident)/ Category certificate of the candidate, issued by the competent authority indicating clearly the candidate's Category, village/town, the place of which candidate is ordinarily a resident (permanent resident) of State of Uttarakhand.

8. **Disqualifications:-**

The candidature of any applicant/ candidate would liable to be cancelled at any stage of the recruitment process, if any of the following facts is found:-

- [A] If he/she has more than one spouse living at a time or married to a person having already a spouse living;
- [B] If already working in the service of Union Government or of the State Government, or any department working under a statute or act passed by the Government, as such;
- [C] In case dismissed or removed from the service by any competent Court, Government or any Authority;
- [D] In case convicted of an offence involving moral turpitude or has been debarred permanently or disqualified by any Court or Public

- Service Commission or Selection Board, constituted under the statutory provisions by the Government;
- [E] If found to be involved in any such case (Civil or Criminal), which in the opinion of the Appointing Authority, is not suitable to discharge the functions as a Judicial Officer;
 - [F] If found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force;
 - [G] If he/she does not fulfill any of the provisions of Uttarakhand Higher Judicial Service Rules, 2004 (as amended) regulating the procedure of selection & appointment of Judicial Officers (H.J.S.) through direct recruitment, including the rules, regulations and orders generally applicable to the Government servants serving in connection with the affairs of the Uttarakhand State;
 - [H] In case of impersonation by or for the candidate;
 - [I] In case of submitting any forged or fabricated document in support of his /her candidature;
 - [J] If any material information is concealed or any false information is provided, at any stage of selection or appointment;
 - [K] If an attempt is made for improper or illegal means to seek permission to appear in examination or in the conduct of examination;
 - [L] If any attempt is made to harass or passing threat or causing physical injury, or doing misbehavior or passing abuse/ insult to any officer or employees of the Court or other staff on duty at any stage of the examination;
 - [M] If he/ she disobeys any directions, issued by the Invigilator or Observer or any other staff on duty, during the entire session of examination;
 - [N] If he/she uses or attempts to use unfair means or brings any item, which is not allowed generally in the examination centre or rooms/ hall or causes harm to any belongings of the said centre or rooms/ hall or talks with any other candidate or any person or disturbs the fellow candidates in any manner, during the complete session of examination;
 - [O] Mobile phones, laptops, tablets, blue tooth devices or any electronic & communication devices including calculators or programmable devices are completely banned and will not be allowed inside the main entry of the examination centre;
 - [P] Canvassing in any form, at any stage of selection & appointment, will be a disqualification;
 - [Q] Any Criminal Antecedents, in case, convicted by any Court of Law;

Any violation of these instructions shall entail legitimate action including cancellation of candidature and expulsion from examination further including ban from future examination(s) of the Court.

Note:-

- (i) Candidates are advised to take due care in furnishing each & every particulars, and cautioned that they should not furnish any particulars that are false or misleading or suppress any material information while filling up the application form.

- (ii) The admission of candidate at any stage of examination is purely provisional, subject to the satisfaction of the prescribed eligibility conditions & conditions for disqualification. At any stage, if it is found that any infringement of any kind, pertaining to the aforementioned conditions has been made by the candidate, his /her candidature will be rejected out rightly, without assigning any reason.

9. The last date for submission of duly completed application form by Registered or Speed Post/ Courier/ By-hand in the office of "Registrar General, High Court of Uttarakhand, Nainital" is **10.06.2024 by 4.00 P.M.** The envelope containing the Application Form must clearly mention on its top "**Application for H.J.S. (DIR) Examination - 2024**". The High Court will not be responsible for any delay whatsoever, in timely receiving of application complete in all aspects.

Application received after the last date and time as mentioned above will not be entertained.

The list of candidates eligible to appear in the Preliminary/ Mains Examination will be uploaded on the website of High Court in due course.

10. **Selection/ Recruitment Process:-**

- [A] The examination for H.J.S. (Direct recruitment) shall be conducted in three parts: -
(i) Preliminary examination,
(ii) Main examination,
(iii) Viva-voce.
- [B] The Preliminary examination shall be objective type (multiple choice questions) of 90 minutes duration comprising of 100 questions (on OMR sheet) to test the overall knowledge of the candidates with respect to the following :-
(i) English Language
(ii) General Knowledge
(iii) Current Affairs
(iv) History and Geography
(v) Science and Technology
(vi) Sports
(vii) Law and the Constitution of India

Note:-

CONSIDERING THE NUMBER OF CANDIDATES PERMITTED TO APPEAR IN THE EXAMINATION, THE MODE OF EXAMINATION (PRELIMINARY/ MAINS (WRITTEN) EXAMINATION) WILL BE DECIDED BY THE HIGH COURT.

- [C] The Syllabus of Mains (Written) Examination is given at Annexure-II of this advertisement.
[D] The basic knowledge of computer operation mentioned in Part I of Paper I of Mains (Written) examination shall be qualifying in nature.
[E] Date and venue of Preliminary/ Mains (Written) Examination shall be intimated in due course.

Candidates are required to continuously visit the website of High Court of Uttarakhand for further information & updates.

- [F] The candidates, whose name uploaded in the list of eligible candidates on the High Court's website, if do not receive the Admit Card for any reason whatsoever, can get duplicate Admit Card on supply of his/her Two passport size photographs and a Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card to the satisfaction of the Registry one hour before the commencement of examination on the scheduled date at the venue of examination.
- [G] The result of Preliminary Examination (if held) shall be uploaded on the website of the High Court. The candidates, who **qualify the Preliminary Examination and permitted by the High Court, shall be called for Mains (Written) Examination with the same Admit Card**, which was issued for Preliminary examination.
- [H] The result of Mains (Written) Examination will also be uploaded on the website of the High Court.
- [I] Candidates, who will secure below-mentioned marks as per their category in Preliminary Examination, shall only be called to appear in the Mains (Written) Examination:

General (UF)	Minimum 50% or more marks
EWS	
SC	Minimum 45% or more marks

Note: Candidates not more than 15 times the number of vacancy shall only be admitted to the Mains (Written) Examination.

- [J] The General (UF) & EWS category candidates obtaining minimum 40 percent marks in each paper and minimum 50 percent marks in aggregate and SC Category candidates obtaining minimum 30 percent marks in each paper and minimum 40 percent marks in aggregate in the Mains (Written) examination shall be eligible to be called for the Viva-voce.
- [K] The candidates have to produce original copies of all the documents of educational qualification(s) or any professional degree/ diploma/ course (along with mark sheet of each year/ semester) at the time of Viva-Voce.

11. Check List:

- Application Form (in original), completely filled up in all respect, signed & dated.
- The applicant must affix his/her 'Self-Attested' passport size photograph on the Application Form & Admit Card.
- Copy of Matriculation / 10th Standard or equivalent Certificate mentioning Date of Birth, and Mark sheet issued by Central / State Board indicating Date of Birth in support of their claim of age (Self attested copy be attached).
- Copy of Intermediate/ 12th Standard or equivalent Mark sheet and Certificate (Self attested copy be attached).
- Copy of Degree / Diploma certificate along with final year/ semester marks sheet as proof of educational qualification claimed in the

Application Form. In the absence of Degree / Diploma certificate, Provisional Certificate (not more than 06 months old from the date of issuance of this advertisement) along with final year/ semester marks sheet will be accepted. (Self attested copies be attached).

- Copy of Certificate of Registration in Bar Council. (Self attested copy be attached).
- Copy of Domicile/ Permanent Resident Certificate of the candidate issued by the Competent Authority of Government of Uttarakhand. (Self attested copy be attached).
- Category/ Caste certificate (if applicable) of the candidate issued by the Competent Authority of Government of Uttarakhand. (Self attested copy be attached).
- Certificate of Experience as an Advocate from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Court or Secretary General/ Competent Authority of Hon'ble the Supreme Court, as the case may be, for the entire experience claimed, clearly mentioning the duration of practice (date, month and year). (To be attached in original).
- Certificate of Character from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Court or Secretary General/ Competent Authority of Hon'ble the Supreme Court, as the case may be. (To be attached in original).
- Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card (Self attested copy be attached).
- Examination Fee in the form of Account Payee Demand Draft/ Bankers Cheque. (To be attached in original)
- Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamps of ₹26/- affixed on each envelope.

Note:

- (i) Incomplete application form (inclusive of the desired enclosures) will liable to be rejected summarily.
- (ii) Candidates are required to fill all the clauses/ points of the application form and not to leave any clause/ points unfilled. In case, no/ nil information is to be provided for any clause(s)/ point(s) then 'N.A. or Nil' (as the case may be) should be written against the same.

High Court Of Delhi, New Delhi
Examination (Judicial) Branch

No. F.6/1/JEC/EC-3/OHC/2024-43,44

Date 31st May, 2024

From:

The Registrar General,
High Court of Delhi,
New Delhi,

To:

1. All the Principal District & Sessions Judges, Delhi
2. The Principal District & Sessions Judge cum Special Judge (PC Act),
CBI, Rouse Avenue Court Complex, New Delhi.

Sub : Advertisement for direct recruitment from Bar for the post of Additional District and Sessions Judge in Uttarakhand Higher Judicial Service Examination- 2024.

Sir/Madam,

I am directed to forward herewith a copy of Advertisement received from the High Court of Uttarakhand, Nainital, with a request that the same may be displayed at some conspicuous place in your office for information of all concerned. It may please be noted that the last date for submission of duly completed application form by Registered or Speed Post/Courier/By-hand in the office of Registrar General, High Court of Uttarakhand, Nainital is 10.06.2024 by 4.00 P.M.

Yours faithfully,


Dy. Registrar (Exams - Judicial)
for Registrar General

Encl: As above

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) DELHI

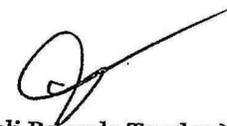
No. 37078 - 37081 /Adv./Gaz./2024

Dated, Delhi the 01 JUN 2024

Copy forwarded along with its enclosure for information and necessary

Action to:-

1. The Officer In-charge, Website Committee, English/Hindi, Tis Hazari Court, Delhi with the request to upload the same on the website.
2. The Administrative Officer (Judl.)/Branch in-charge, R&I Branch, Tis Hazari Courts, Delhi, with the request to display the same on the Notice Board and conspicuous part of the court complex.
3. LAYERS Section for uploading on LAYERS.


(Shefali Barnala Tandon)
Link Officer-in-charge (Judicial Branch, HQs)
For Principal District & Sessions Judges (HQs)
Delhi